

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 595 of 2010

Dular Chand Sao

..... **Appellant**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant(s)

: None

For the State

: Mr. S.K.Srivastava, APP

05/Dated: 26.03.2021

After recess, when the matter is called out, nobody appears on behalf of the appellant. However, learned counsel for the State is present.

With a view to give one more chance to the learned counsel for the appellant and due to paucity of time, put up this case in seriatim after Holi holidays.

(Ratnaker Bhengra, J.)